

Central Administrative Tribunal
Principal Bench: New Delhi

RA No. 214/99 In
CP No. 515/99 In
OA No. 1572/98

New Delhi this the 2nd day of December 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mrs. Shanta Shastri, Member (A)

Shri Asa Ram
S/o late Shri Bhairon Ram
110-D, Pocket J&K
Dilshadgarden
Delhi-95.

....Applicant

(By Advocate: Shri S.P. Mehta)

Versus

1. Union of India through
General Manager
Northern Railway
Baroda House
New Delhi.
2. Divisional Railway Manager
Northern Railway, Ambala.
3. Divisional Railway Manager
Northern Railway
New Delhi.

....Respondents

(By Advocate: Mrs. Meera Chhibber)

ORDER (Oral)

By Reddy, J. -

Heard the counsel for the applicant and the
respondents.

2. Learned counsel for applicant submits
that the applicant was unaware of the fact that the
elder brother has been appointed on compassionate
appointment and that the applicant was not entitled for
the post on the compassionate ground.

CR

(1) (11)

3. Learned counsel for applicant further submits that the applicant is a poor person and he cannot afford to pay the costs awarded. But learned counsel for respondents, however, submits that the allegations made by the applicant against the respondents in the OA, have been reiterated herein and that as they were already considered and decided, the Review Application is liable to be dismissed.

4. We agree. Since all these allegations have been considered in the OA and an order was passed rejecting the application made by the applicant, the question of review of the said order on the same allegations would not arise.

5. However, in view of the fact that the applicant appears to be a poor person, we direct that the direction granting costs of Rs 500/- is hereby deleted.

6. The RA is accordingly disposed of.

Shanta
(Mrs. Shanta Shastry)
Member (A)

Rajagopal Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

CC.